डा० के० एल० श्रीमाली: मैं ने निवेदन कर दिया है कि इस में ६,७ साल लग सकते हैं।

श्रो श्रमोल व चन्द्र : यह हिन्दी विश्व-कोष कितने भागों में तैयार हो रहा है और हर भाग की क्या कीमत है ?

डा० के० एल० श्रीमाली: इस के १० वालुम्स होंगे और इस में ७ वर्ष लगेंगे।

श्री देवकीनन्दन नारायण : क्या मैं मंत्री महोदय से जान सकता हूं कि यह काम नागरी प्रचारिणी सभा को सौंपने से पहले और भी किन्हीं संस्थाओं से इस काम के लिये मांग ग्राई थी ?

डा० के० एल० श्रीमालो: जी नहीं।

श्री देवकीनन्दन नारायण : ग्रीर कीन कौन सी संस्थाओं से इस काम के लिये मांग ग्राई थी ?

डा० के० एल० श्रीमाली: जी नहीं, मांग नहीं ग्राई थी।

## लीगल ड्रापट्समैनों का सम्मेलन

३१८ श्री राम सहाय : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या २ फरवरी, १६५८ को लीगल ड्राफ्ट्समैनों का एक सम्मेलन नई दिल्ली में हुआ था ;
- (ख) यदि हां तो प्रत्येक राज्य से कितने ड्राफ्ट्समैन इस सम्मेलन में सम्मिलित हुए थे ; ग्रीर
- (ग) क्या सम्मेलन ने सरकार को ग्रपनी कोई रिपोर्ट प्रस्तृत की है ?

## t [CONFERENCE OF LEGAL DRAFTSMEN

- \*318. SHRI RAM SAHAI: Will the Minister of Law be pleased to state:
- (a) whether a conference of legal draftsmen was held at New Delhi on the 2nd February, 1958

- (b) if so, what is the number of draftsmen from each State who parti cipated in the conference; and
- conference (c) whether the submitted any Govern report to ment?1

विधि उपमंत्री (श्री ग्रार० एम० हजार-नवीस): (क) जी हां पहली और दूसरी फरवरी, १६५८ को हम्रा था।

- (ख) इस सम्मेलन में तेरह राज्यों ने भाग लिया था । कुल ३६ सदस्यों ने इस में हिस्सा लिया था। उस में से ग्रांध्र प्रदेश, बम्बई, केरल, मद्रास, उड़ीसा, पंजाब ग्रीर वेस्ट बंगाल-इन राज्यों की तरफ से एक-एक सदस्य थे भीर बाकी राज्यों की तरफ से दो-दो सदस्य थे।
- (ग) कोई विधिवत रिपोर्ट मांगी नहीं गई थी, किन्त कार्यवाहियों का संक्षिप्त विवरण सब राज्य सरकारों को भेजा जा चका है।

fTHE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVTS): (a) Yes on the 1st and 2nd February, 1958.

- (b) Thirteen States participated Conference. There delegates in all. Seven States sent one delegate each-Andhra Pradesh, Bombay, Kerala, Madras, Orissa, Pun jab and West Bengal. The others sent two delegates each.
- (c) No formal report was called for, but a copy of the summary of the proceedings has been forwarded to all the State Governments.]

श्री राम सहाय: क्या माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि उन्हों ने कोई महत्वपूर्ण या कोई विशेष सिफारिश की है ?

श्री ग्रार० एम० हजारनवीस: जहां तक मेरा रूयाल है जो निर्णय लिये गये थे वे सभी महत्वपूर्ण थे ।

DIWAN CH AM AN LALL: Will the hon. Minister be prepared to lay a copy of the report of the proceedings on the Table?

SHRI R. M. HAJARNAVIS: That will be so placed.

## ILLICIT DISTILLATION OF LIQUOR IN DELHI

- •319. SHRI V. K. DHAGE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of persons charged for illicit distillation of liquor in Delhi in the years 1956 and 1957;
- (b) the quantity of (i) 'Lahan' (raw liquor), and (ii) matured liquor seized in Delhi during the above years: and
- (c) the quantity of smuggled poppy head recovered in Delhi during the same years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) 1956-40; 1957—82.

- (b) 1956—(i) 28 mds. 8 seers, (ii) 1,898 bottles; 1957—(i) 302 mds. 38 seers and 7 chhs., 10,357 bottles.
- (c) 1956—30 seers li chhs.; 1957— 23 mds. 12 seers and 4 chhs.

SHRI V. K. DHAGE: It is a little confusing. However, may I know whether excise offences have gone up very much since the inauguration of prohibition?

SHRI B. N. DATAR: The hon. Member is not right. He probably knows that there has been a special squad known as the antismuggling squad at work and that is the reason why there is an Increase in the quantities seized and also in the number of accused persons.

MR. CHAIRMAN: He says there is more detection.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether in spite of the notable decrease in the incidence of smuggling and illicit distillation, more such cases have been caught because the police and the excise department are working more earnestly and more vigilantly and they are taking the fullest cooperation of the social workers?

MR. CHAIRMAN: That is what he said.

DR. P. C. MITRA: How has the liquor been disposed of?

SHRI B. N. DATAR: In the usual way, Sir.

SHRI JASWANT SINGH: Was this liquor found with those who distilled this liquor or with the country liquor licence-holders?

SHRI B. N. DATAR: I do not have these details with me, Sir.

SHRI V. K. DHAGE: At what localities was this illicit liquor seized?

SHRI B. N. DATAR: I have not got the

SHRI V. K. DHAGE: Is it a fact that many of these illicit distillers are round about Delhi town?

Dr. P. C. MITRA: How much revenue is lost because of that?

MR. CHAIRMAN: Next question, Mr. Panigrahi.

SHRI V. K. DHAGE: No answer to my question?

MR. CHAIRMAN: He does not have the information. Why worry?

## BRANCHES OP THE STATE BANK OF INDIA IN ORISSA

\*320. SHRI S. PANIGRAHI: Will the Minister of FINANCE be pleased to state: